

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00571/2018

Chandigarh, this the 15th day of May, 2018

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Jagroop Singh, aged about 78 years son of Sh. Pakhar Singh father of deceased No.6967031 (UDC) late Varinder Singh, resident of Village- Faridpur Khurd (Bahadurgarh), Post Office-Mubarikpur, Tehsil- Maler Kotla, District- Sangrur, Punjab-148023. (Group C).

...APPLICANT

VERSUS

1. The Secretary Ministry of Defence, Govt. of India 101-A, South Block, New Delhi.
2. The Director General of Ordinance Services, Integrated HQ of MoD (Army), OS-8C, New Delhi-110011.
3. The Commanding Officer, 11 FOD, Bathinda, Punjab.
4. The Controller of Defence Accounts Funds, Meerut Cantt. Uttar Pradesh.

...RESPONDENTS

Present: Sh. Abhimanyu Sharma, counsel for the applicant.

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. On the commencement of hearing, learned counsel for the applicant made a statement at the Bar that applicant will be

satisfied if a direction is issued to the respondents to decide his claim submitted in shape of legal notice.

2. Considering short prayer of the applicant, we dispose of this O.A. in limine with a direction to the respondent to whom legal notice has been addressed to decide the same by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order. Order so passed by duly communicated to the applicant.
3. Disposal of the O.A. in the above terms shall not be construed as an opinion on the merit of this case

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Date: 15.05.2018.
Place: Chandigarh.

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